

**Mr. Speaker :** I have asked Shri Banerjee to sit down again and again. He is defying my orders.

**Shri S. M. Banerjee :** I only want to submit....

**Mr. Speaker :** Order, order. I am not allowing him.

**Shri S. M. Banerjee :** In half a minute I will tell you....

**Mr. Speaker :** He is obstructing the proceedings.

**Shri S. M. Banerjee :** I am not obstructing the proceedings. Why should the Home Minister not make a statement ?

**Mr. Speaker :** Order, order, Now, Papers to be laid on the Table. **Shri M. C. Chagla.**

12.32 hrs.

PAPERS LAID ON THE TABLE  
REPORT OF THE EDUCATION COMMISSION  
1964-66

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran) :** Sir on behalf of Shri M.C. Chagla I beg to lay on the Table a copy of the Report of the Education Commission 1964-66 [*Placed in Library See No. LT-6940/66*]

DRAFT OUT LINE OF THE FOURTH FIVE  
YEAR PLAN

**The Minister of Planning and Social Welfare (Shri Asoka Mehta) :** Sir, I beg to lay on the Table a copy of the Fourth Five Year Plan—A Draft Outline. [*Placed in Library, See No. LT-6941/66*]

NOTIFICATIONS UNDER CUSTOMS ACT

**The Deputy Minister in the Ministry of Finance (Shri L.N. Mishra) :** I beg to lay on the Table—

(1) (a) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

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(i) G.S.R. 843 published in Gazette of India

(ii) G.S.R. 885 published in Gazette of India dated the 11th June, 1966.

(iii) The Duty of Customs (Deferment of Payment) Rules, 1966, published in Notification No. G.S.R. 956 in Gazette of India dated the 14th June, 1966.

(iv) G.S.R. 160 published in Gazette of India, dated the 22nd July, 1966.

(v) The Duty of Customs (Deferment of Payment) Amendment Rules, 1966, published in Notification No. G.S.R. 1008 in Gazette of India dated the 24th June 1966.

(vi) G.S.R. 1161 published in Gazette of India dated the 23rd July, 1966.

(vii) G.S.R. 1224 published in Gazette of India dated the 2nd August, 1966.

(b) A statement showing reasons for delay in laying the above Notifications. [*Placed in Library, See No. LT. 6942/66*]

(2) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (Fifth Amendment) Rules, 1966, published in Notification No. G. S. R. 1277 in Gazette of India dated the 20th August, 1966.

(ii) The Central Excise (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1278 in Gazette of India dated the 20th August, 1966.

[*Placed in Library, See No. LT-6943/66*]

(3) A copy each of the following Notifications under sub-section (4) of section 46 of the Wealth Tax Act, 1957—

(i) The Wealth-tax (Amendment) Rules, 1966, published in Notification No. G.S.R. 1190 in Gazette of India dated the 28th July, 1966.

[Shri L. N. Mishra]

(ii) G.S.R. 1295 published in Gazette of India dated the 16th August, 1966.

(4) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (3) above.

[Placed in Library, See No. LT-6944/66]

12.33 hrs.

RE: QUESTION OF PRIVILEGE

**Shri A. K. Gopalan (Kasergod) :** Sir, I gave notice of a privilege motion which was not taken up because of some misunderstanding. You have not given consent because it is.....

**Mr. Speaker :** Let me see it. I will see it just now and I will inform him what the position is.

**Shri A. K. Gopalan :** It is an old one.

**Mr. Speaker :** I would request him to resume his seat. I will see it just now..... (Interruptions)

**Shri A.K. Gopalan :** This is a very important matter. A Member of Parliament scandalises a party, maligns a party and then the paper is blamed. It was taken up in the other House the other day. It was discussed and then a ruling was given. We must at least be given an opportunity to mention this case. A leading paper of the country says that the Home Minister.... (Interruptions)

**Shri S. M. Banerjee (Kanpur) :** Please give your ruling. Why do you not give your ruling?... (Interruptions).

**श्री मधु लिमये (मुंगेर) :** 24-25 सदस्य चाहते हैं कि स्टेट्समैन वाला मामला उठे। सभी विरोधी दल के सदस्य चाहते हैं इसे। कैसे इसको दबाया जा सकता है। कुछ विरोधी दल वालों की भी कद्र होनी चाहिये।

**Shri Vasudevan Nair (Ambalapuzha) :** It is a very clear case which has to go to the Privileges Committee. We want to argue that case.

**Mr. Speaker :** I know what should go to the Privileges Committee.

**श्री मधु लिमये :** चेयरमैन, राज्य सभा का रूलिंग हो चुका है। इसको उठाने दीजिये यहां पर।

**Shri A. K. Gopalan :** Will you please allow me to take two minutes to explain the whole case. After hearing it you may disallow it if you.... (Interruptions).

**Mr. Speaker :** Not at this moment. He will kindly resume his seat.

**Shri A. K. Gopalan :** I am not explaining it.

There was another privilege motion of which I have given notice. Sir, I came to your chamber and discussed it with you. I waited for three or four days; yet, it was not taken up. I never raise points like that. I am virtually under house arrest. Why not the Home Minister admit it? They are maligning my party and keeping me under house arrest. I have to come and sit here and I am shadowed by CID people. Let the Home Minister deny it, if he can. All the letters addressed to me are opened by them. A letter is received by me saying..... (Interruptions) Then, how can I function as a Member of Parliament.

**Mr. Speaker :** I have taken up the matter with Government.

**Shri A. K. Gopalan :** This is a very sorrowful state of affairs..... (Interruptions). I never raise matters like this. I am raising this matter because it is something very important.

**Mr. Speaker :** I have conveyed it to the Member that I have taken up the